

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7041/2016
(Arising out of impugned final judgment and order dated 13-05-2016
in MCRC No. 10611/2015 12-08-2011 in CN No. 15830/2011 passed by
the)

MANIK HIRU JHANGIANI

Petitioner(s)

VERSUS

THE STATE OF MADHYA PRADESH

Respondent(s)

(IA No. 14930/2016 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT, IA No. 14931/2016 - EXEMPTION FROM FILING O.T.)

Date : 27-07-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Mr. Sajjan Poovayya, Sr. Adv.
Mr. Sidharth Aggarwal, Sr. Adv.
Mr. V P Singh, Adv.
Mr. Kamal Shankar, Adv.
Ms. Arti Singh, AOR
Mr. Atul N, Adv.
Mr. Kshitiz Rao, Adv.
Ms. Rudrali Patil, Adv.
Ms. Sowjhanya Shankaran, Adv.
Mr. Palash Maheshwari, Adv.
Ms. Sanjanthi Sajan Poovayya, Adv.
Mr. Aakashdeep Singh Roda, Adv.
Ms. Pooja Singh, Adv.
Mr. B. P. Singh, Adv.

For Respondent(s) Mr. Nirmal Kumar Ambastha, Adv.
Mr. Pashupathi Nath Razdan, AOR
Mr. Mirza Kayesh Begg, Adv.
Ms. Maitreyee Jagat Joshi, Adv.
Mr. Astik Gupta, Adv.
Mr. Arpit Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The matter is partly heard.

To be listed first on Board after transfer and bail
matters on 02.08.2023.

(SWETA BALODI)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)